

IN THE CENTRAL ADMINISTRARIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 791/99

DATE OF ORDER : 27.5.1999

Between :-

S. Subrahmanyam

... Applicant

And

1. Union of India rep. by
The Chief Postmaster General,
A.P., Hyderabad-1.
2. The Postmaster General,
Vijayawada Region, Vijayawada-520 002.
3. The Sr. Superintendent of Postoffices,
Nellore Division, Nellore-524 001, AP.

... Respondents

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Counsel for the Applicant : Shri Y. Appala Raju

Counsel for the Respondents : *Ms. Shyama* ^{Adil} *OGSC*, *OGSC*

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



- 2 -

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Y.Appala Raju, counsel for the applicant and Ms.Shyama, standing counsel for the Respondents.

2. The applicant who is a Postal Assitant, Stonehousepet in SO is transferred and posted at Karatampadu SO and/his place one Smt.Vimalamma was posted. The two transfers are at Sl. Nos.5 and 17 in the impugned transfer order. This O.A. is filed challenging the said transfer of the applicant to Karatampadu. The applicant submits that he has not completed his tenure and also he has got small children studying at Nellore. Hence his transfer at this stage causes hardship to the applicant as he has to maintain two seperate establishments. The applicant also submits that his wife is also a sick person and undergoing treatment. Hence his retention at Nellore is essential. The applicant submitted a representation dt.24-5-99 (Annexure A-4) addressed to Respondent No.2 which is to be disposed of. Under the circumstances, the following direction is given :-

indirectly

Respondent No.2, to dispose of the representation dated 24-5-1999 and till such time if the applicant or Smt.Vimalamma is not relieved, the applicant should be continued in that post. If any one of them had been relieved, then the applicant should be granted leave if he applies for the same till his representation is disposed of.

...3.



- 3 -

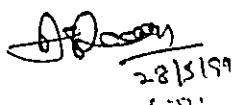
3. With the above direction, the O.A. is disposed of at the admission stage itself. No order as to costs.



(R. RANGARAJAN)
Member (A)



(D.H. NASIR)
Vice-Chairman


28/5/99
C.O.

Dated: 27th May, 1999.
Dictated in Open Court.

av1/

28.5.99
cc by

1ST AND 2ND COURT

COPY TO:-

1. HON. J.
2. HHRP M(A)
3. HSSP M(J)
4. D.R.(A)
5. SPARE

TYPED BY, CHECKED BY
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 27.5.99

ORDER / JUDGEMENT

MA./RA./CP No.

in
OA. No. 791/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
शेषण / DESPATCH

- 3 JUN 1999

हैदराबाद प्लायफीड
HYDERABAD BENCH

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